

tions under section 159 of the Customs Act, 1962:—

- (i) G. S. R. 2125 published in Gazette of India dated the 7th December, 1968 containing corrigendum to G. S. R. 2019 dated the 16th November, 1968.
- (ii) G. S. R. 2141 published in Gazette of India dated the 7th December, 1968.
- (iii) G. S. R. 2142 published in Gazette of India dated the 7th December, 1968.
- (iv) G. S. R. 2143 published in Gazette of India dated the 7th December, 1968.

[Placed in Library. See No. LT-2696/68].

(2) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Central Excise (Eighteenth Amendment) Rules, 1968, published in Notification No. G. S. R. 2089 in Gazette of India dated the 23rd November, 1968.
- (ii) The Central Excise (Nineteenth Amendment) Rules, 1968, published in Notification No. G. S. R. 2091 in Gazette of India dated the 30th November, 1968.
- (iii) The Central Excise (Twentieth Amendment) Rules, 1968, published in Notification No. G. S. R. 2102 in Gazette of India dated the 30th November, 1968.

[Placed in Library. See No. LT-2697/68].

- (3) (i) A copy of U. P. Notification No. ST-3686/X-1008(56)-67 (Hindi and English versions) published in Uttar Pradesh Gazette dated the 15th November, 1968 under Sub-Section (3) of Section 3-A of the U. P. Sales Tax Act, 1948, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-2698/68].

REVIEWS AND ANNUAL REPORTS OF FERTILIZERS AND CHEMICALS TRAVANCORE LIMITED, HINDUSTAN INSECTICIDES LTD., AND FERTILIZER CORPORATION OF INDIA LIMITED, NEW DELHI

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHU RAMAIAH): I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619-A of the Companies Act, 1956:—

1. (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited, for the year 1967-68.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
2. (i) Review by the Government on the working of the Hindustan Insecticides Limited for the year 1967-68.
- (ii) Annual Report of the Hindustan Insecticides Limited, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
3. (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi for the year 1967-68.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2699/68].